

Annexure -9

Name of the Corporate Debtor: Privilage Industries Limited

Date of Commencement of CIRP: 15th February 2023 (Order received on 20th February 2023)List of Creditors as 13th July 2023

List of Other creditors, if any, (other than financial creditors and operational creditors)

S. No	Details of Claimant		Details of Claim received		Details of Claim admitted				Amount of Contingent claim	Amount of any mutual Department Government dues, that may be set-off	Amount under verification	Amount rejected	Remarks
	Ref No.	Name of Claimant	Date of claim submission	Amount claimed	Amount admitted	Nature of Claim	Whether Related Party?	% of voting share in CoC, if applicable					
1	OC (Others) - 1	Crown Beers India Private Limited	19-May-23	8,68,23,657	-	Claim for balances held by Statutory authorities	No	-	-	-	-	8,68,23,657	Claim has been rejected on the following grounds a. Deposits held by Government authorities was earlier given by claimant on behalf of Corporate Debtor for bottling operations of Claimant at Corporate Debtors premises. b. The said deposits were agreed to be returned by Corporate Debtor to claimant as governed by the settlement agreement dated 18th January 2021 and an NOC for direct transfer of these deposits to Claimant has already been submitted to respective government authorities and these deposits are yet to be released by the Government authorities b. The claims cannot be admitted as NOC given by Corporate Debtor to the respective government authorities prior to CIRP is not withdrawn and is still in force and deposits are to be refunded directly to the claimant by the respective government authorities basis the NOC given.
		Total		8,68,23,657	-			-	-	-	-	8,68,23,657	